

1.5
IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH
JUDICIAL DEPARTMENT

No. _____ Civil II/SB-4 Dated _____

To

The Advertisement Manager,
Indian Express,
New Delhi.

Subject: Publication of Court Notices in the newspaper.
RSA No. 3268 of 2014

Punjab State thro Collector Gurdaspur

Vs

Mehnga Singh & Ors.

Sir,

I am directed to forward herewith the accompanying notices in duplicate for publication in "Indian Express" newspaper and to request you to:

1. Publish at once in the earliest issue of your newspaper before the date fixed for the hearing i.e. 11.11.2021.
2. Send one copy of Newspaper containing the printed notice indicated in the red ink to the addressee under postal certificate/s and,
3. Send one copy of the Newspaper to this Court together with postal certificate/s referred to in para-2 above.

The necessary expenses are being deposited personally.

Yours faithfully,


Superintendent RSA Branch

25/11/21

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

JUDICIAL DEPARTMENT

RSA No. 3268 of 2014

Next date of hearing: - 11.11.2021

Punjab State thro Collector Gurdaspur

Vs

Mehnga Singh & Ors.

Petition/Appeal U/s 151 C.P.C. and other relevant provision of C.P.C.


To,
R.No.14(v) :- Amandeep Kaur D/o Darshan Singh W/o Parshant Mehta R/o H.No. B-531,
Vikaspuri, New Delhi.

In the above titled petition/appeal, the respondent (s)/defendant(s) could not be served in the ordinary process. It is ordered that the respondent(s)/defendant(s) should appear in person or through counsel on 11.11.2021 at 10 A.M. sharp.

(NOT TO BE PUBLISHED IN NEWSPAPER)

The above Court notice is forwarded to the Manager, Indian Express for publication and necessary compliance. Copy of the publication be sent to this Court before the next date of hearing i.e. 11.11.2021.

Publication charges will be paid/deposited by the bearer of this letter.


Superintendent RSA
For Registrar Judicial
Punjab and Haryana High Court
Chandigarh.


25/11/21